

**Bill No. LVIII of 2022**

THE CONSTITUTION (AMENDMENT) BILL, 2022

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BILL

*further to amend the Constituion of India.*

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2022.

Short title, and commencement.

(2) It shall come into force at once.

5 2. After article 21A of the Constitution, the following article shall be inserted, namely:—

Insertion of new article 21B.

21B. (1) The State shall ensure employment and living wages to all adult citizens in such manner as the State may, by law, determine:

Right to employment.

10 Provided that in case of failure to ensure employment and living wages to adult citizens, the State shall provide for monetary compensation in such manner as the State may, by law, determine.

## STATEMENT OF OBJECTS AND REASONS

The guarantee to employment is a very important factor for quality of life and liberty of an individual, as well as the society. As a developing nation it is important that all individuals in the nation get employment and decent wages.

The Bill proposes to provide every adult citizen the right to employment, or else, a decent amount as compensation.

Only a monitored and ensured mechanism by the State can ensure the achievement of the purpose.

The proposed legislation, hence, is required to ensure the quality of living of every individual, and thereby the progress of the nation.

The Bill seeks to achieve this objective.

DR. V. SIVADASAN

## FINANCIAL MEMORANDUM

Clause 2 of the Bill *inter alia* provides for monetary compensation to the adult citizens to whom the State fails to ensure employment and living wages. This Bill, therefore, would involve recurring expenditure from the Consolidated Fund of India. However, it is not possible to assess the actual financial expenditure likely to be incurred at this state.

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*(Dr. V. Sivadasan, M.P.)*